

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1118 of 2020

IN THE MATTER OF:

Mr. Thomas George

...Appellant.

Versus

Union Bank of India & Anr.

...Respondents.

Present:

For Appellant: Mr. Arvind Kr. Jadon, Advocate.

For Respondent: Ms. Ekta Choudhary, Caveator, R-1.

ORDER
(Virtual Mode)

24.02.2021 Learned Counsel for the Respondent says that she has received copy of the Rejoinder only yesterday. She wants to file Written-Submissions.

Parties who have not filed, may file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, within two weeks, separately.

List the Appeal 'For Admission (After Notice)' Hearing **on 05th April, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.